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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT
Legislative
NOTIFICATION

No. 1441-L.—13th December, 2011.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 17 of 2011

**THE WEST BENGAL SALARIES AND ALLOWANCES
(AMENDMENT) BILL, 2011.**

**A
BILL**

to amend the West Bengal Salaries and Allowances Act, 1952.

WHEREAS it is expedient to amend the West Bengal Salaries and Allowances Act, 1952, for the purposes and in the manner hereinafter appearing;

West Ben. Act
V of 1952.

It is hereby enacted in the Sixty-second Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Salaries and Allowances (Amendment) Act, 2011.
- (2) It shall be deemed to have come into force on the 1st day of September, 2011.

*The West Bengal Salaries and Allowances (Amendment) Bill, 2011.**(Clauses 2, 3.)*

Amendment of
section 3 of
West Ben. Act
V of 1952.

2. After sub-section (5) of section 3 of the West Bengal Salaries and Allowances Act, 1952 the following sub-section shall be inserted:—

“(6) There shall be paid to every Minister of the Council of Ministers sitting allowance or daily allowance of Rs. 1000/- per day for attending office:

Provided that such sitting allowance or daily allowance shall not be paid to any Minister of the Council of Ministers while he is on leave:

Provided further that such sitting allowance or daily allowance shall not be paid to any Minister of the Council of Ministers while he is on Election Campaign:

Provided also that sitting allowance or daily allowance under this sub-section or the daily allowance entitled as per section 7 of this Act, whichever is higher, shall be paid to the Minister of the Council of Ministers while he is on tour on public business.”.

Repeal and
saving.

3. (1) The West Bengal Salaries and Allowances (Amendment) Ordinance, 2011, is hereby repealed.

West Ben. Ord.
No. IV of 2011.

(2) Notwithstanding such repeal, anything done or any action taken under the West Bengal Salaries and Allowances (Amendment) Ordinance, 2011, shall be deemed to have been validly done or taken under this Act.

STATEMENT OF OBJECTS AND REASONS.

The allowances admissible to the Ministers of the Council of Ministers are inadequate.

2. Accordingly, the State Government consider that all the Ministers of the Council of Ministers should be paid a sitting allowance or daily allowance of Rs. 1000/- per day.

3. As the West Bengal Legislative Assembly was not in session and as it was necessary to take immediate action in the matter, an Ordinance, namely, the West Bengal Salaries and Allowances (Amendment) Ordinance, 2011, was promulgated.

4. The Bill seeks to replace the said Ordinance by an Act of the State Legislature.

5. The Bill has been framed with the above objects in view.

KOLKATA,
The 13th December, 2011.

MAMATA BANERJEE,
Member-in-charge.

FINANCIAL MEMORANDUM.

Financial expenditure involved in the Bill will not be significant and appropriate provisions will be made in the budget for the Council of Ministers.

KOLKATA,
The 13th December, 2011.

MAMATA BANERJEE,
Member-in-charge.

By order of the Governor,

B. K. SRIVASTAVA,
*Secy.-in-charge to the Govt. of West Bengal,
Law Department.*